

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 3766 of 2020

Babu Lodhi @ Rupchand Verma Petitioner

Versus

The State of Jharkhand Opposite Party

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Anurag Kashyap, Advocate

For the Opposite Party : A.P.P.

2/08.07.2020 Heard the parties.

So far as the defect no. 5 (e) is concerned, learned counsel for the petitioner undertakes to remove the same, once the situation normalizes.

The petitioner is an accused in connection with S. T. No. 49 of 2020 arising out of P.S. Case No. 87 of 2019.

The prayer for bail of the petitioner was rejected in B. A. No. 12005 of 2019.

Although, learned counsel for the petitioner has stated that 9 witnesses are still left to be examined and that the petitioner is in custody since 28.06.2019, but considering the fact that the petitioner has been identified in the Test Identification Parade, I am not inclined to reconsider the prayer for bail of the petitioner and the same is once again rejected.

(Rongon Mukhopadhyay, J)